

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(2)

OA-1900/2003
MA-1603/2003

New Delhi this the 1st day of August, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

1. R.S. Ujlayan,
Supervisor (Works),
O/o Dy. Chief Engineer(Construction),
Tilak Bridge, New Delhi.
2. R.N. Malik,
Supervisor(Works),
O/o Dy. Chief Engineer (Construction),
Tilak Bridge, New Delhi.
3. Pramod Kumar Sharma,
O/o Dy. Chief Engineer (Construction),
Tilak Bridge, New Delhi.
4. A.B. Joshi,
Junior Engineer II(Works)
O/o Dy. Chief Engineer (Construction),
Udhampur. Applicants

(through Sh. George Paracken, Advocate)

Versus

1. Chairman,
Railway Board,
Rail Bhawan,
New Delhi-1.
2. Chief Administrative Officer
(Construction),
Northern Railway,
Kashmere Gate,
Delhi-6.
3. Dy. Chief Engineer
(Construction-I),
Northern Railway,
Tilak Bridge,
New Delhi-1.
4. Dy. Chief Engineer(Construction),
Northern Railway,
Udhampur.
5. Chairman,
Railway Recruitment Board,
DRM's Annexe Building,
Nawab Yusuf Road,
Allahabad-211001. Respondents

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

(3)

MA-1603/2003

MA-1603/2003 is allowed, subject to just exception. Filing of joint application is allowed.

OA-1900/2003

2. Respondent No.2 is alleged to have circulated to the concerned Dy. Chief Engineer (Construction) certain posts with the stipulation that application form of eligible candidates should be sent to the office for onward transmission. The applicants had applied and it is their claim that Respondent No.3 had to forward their applications. According to the applicants when they checked their status it transpired that their applications had not been sent to the concerned authorities. In this regard, learned counsel stated that as yet no date for the test/examination has been fixed.

3. The applicants had represented on 1.7.2003 to the Chief Administrative Officer, Northern Railway.

4. Rights of the respondents are not likely to be affected thus the application can be decided without issuing a show cause notice. We dispose of the present application directing that Respondent No.2 would consider the representation and pass an appropriate order preferably within 3 weeks from the date of receipt of a certified copy of the order.

5. Subject to aforesaid, the present OA is disposed of at the admission stage itself.

Dasti.

Naik
(S.K. Naik)
Member(A)

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(V.S. Aggarwal)
Chairman